

(2023) 06 SHI CK 0054

In the High Court Of Himachal Pradesh

Case No : Arbitration Case No. 417 Of 2022

Taruna

APPELLANT

Vs

Land Acquisition Collector-Cum-Competent Authority & Ors

RESPONDENT

Date of Decision : 26-06-2023

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 294A(4), 29A(5)

Citation : (2023) 06 SHI CK 0054

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Loveneesh Singh Thakur, Varun Chandel, Shreya Chauhan

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua , J

1. The present petition has been filed under Section 29A(4) & (5) of the Arbitration & Conciliation Act, 1996 with a prayer for extension of time in completing the arbitration proceedings.

2. Learned counsel on both sides have jointly submitted that similar petitions have been disposed of by the Coordinate Benches of this Court by granting extension to the learned Arbitrator by six months for deciding the arbitration proceedings. Reference in this regard has been made to order dated 13.01.2023 passed in Arbitration Case No.02 of 2023, order dated 22.03.2023 in Arb. Case No.36 of 2023 alongwith connected matters and order dated 03.05.2023 passed in Arb. Case No.86 of 2023 and the connected matters.

In view of above submissions and the orders passed in similar matters, this petition is also disposed of on the similar lines. Hence, time for completion of arbitration proceedings by the Divisional Commissioner Mandi, Division Mandi-Sole Arbitrator in case under reference is extended by six months, to be reckoned from today. The parties, through their learned counsel, are directed to appear before the learned Arbitrator on 30.06.2023. Pending miscellaneous

application(s), if any, also stand disposed of.